

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 130 OF 2025

IN THE MATTER OF :

VARUN GULATI

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

N.D.O.H. : 28.01.2026

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RITESH KHARE AND NAMRATA CHANDORKAR

Counsel for the Respondent No. 4

Office at : D-359, Lower Ground Floor,
Defence Colony, New Delhi - 110024

Contact No. : +91 8130136366

Email I.D. : info@magnuslegal.in

Filed on : 27.01.2026

Place : New Delhi

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**SHORT REPLY ON BEHALF OF THE RESPONDENT NO. 4, I.E., MR.
SHAKEEL**

MOST RESPECTFULLY SHOWETH :

1. That the present Short Reply is being preferred by the Respondent No. 4 in the above captioned Original Application, namely Mr. Shakeel (*hereinafter referred to as the "Answering Respondent"*), who is identified as the owner of a dyeing unit located at Mohalla Hayatnagar, Tehsil and District Sambhal, Uttar Pradesh.
2. That the present Original Application has been instituted by the Applicant seeking, *inter alia*, directions to the Respondent No. 2 herein, i.e., *Uttar Pradesh Pollution Control Board*, to immediately shut down the illegal dyeing units operated in Sambhal, Uttar Pradesh, alleging violations of environmental norms and the operation of "Red Category" units without necessary consents.
3. That the Answering Respondent humbly submits that on 02.01.2025, the Respondent No. 2 (UPPCB) issued a Show Cause Notice bearing Reference No. H22131/C-7/Misc-708/2025. Subsequently, a Closure Notice under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, bearing Reference No. H31035/C-7/Misc-708/2025 dated 04.08.2025, was issued and received by the Answering Respondent on 08.08.2025.

4. That in strict compliance with the said Closure Notice, the Answering Respondent has completely shut down all operations of the said dyeing unit. Furthermore, to ensure total cessation of industrial activity, the Answering Respondent has also discontinued the water and electricity supply to the premises.
5. That the Answering Respondent has formally recorded this compliance through an Affidavit dated 13.08.2025, which was submitted to the Respondent No. 2 (UPPCB) to notify them of the total closure. **A True Copy of the Compliance Affidavit dated 13.08.2025 submitted by the Respondent No. 4 to the Respondent No. 2 Pollution Control Board, has been attached and annexed herewith as ANNEXURE R-1.**
6. That it is submitted that since the primary grievance of the Applicant, i.e., the operation of the illegal dyeing unit, has been addressed through the rigorous enforcement of Section 33A of the Water Act by the Respondent No. 2 (UPPCB) and the subsequent compliance by the Answering Respondent, the present Original Application has been rendered infructuous *qua* the Answering Respondent.
7. That it is further submitted that no fruitful purpose would be served by continuing the present proceedings against the Answering Respondent. Since the unit is no longer operational and essential services have been disconnected, there is no ongoing threat of pollution or violation of environmental laws by the Answering Respondent that requires the intervention of this Hon'ble Tribunal.
8. That it is humbly also stated that the Answering Respondent was not aware of the fact that its business, run to earn a livelihood, was in violation of relevant environmental norms and laws ; however, immediately upon receiving the notice from the Respondent No. 2 UPPCB, the Answering Respondent completely shut down the said workshop. It is humbly submitted that after getting the intimation of

the wrong done, the Answering Respondent immediately closed the workshop, disconnected all essential services and has not repeated the violation any further. The Answering Respondent tenders an unconditional apology for these unintentional lapses and confirms through the Affidavit dated 13.08.2025 that all operations have permanently ceased, rendering the grievance against him infructuous.

9. That in view of the total cessation of work and the compliance verified by the Respondent No. 2 UPPCB, it is most humbly prayed that this Hon'ble Tribunal may be pleased to discharge the Answering Respondent from the present proceedings and pass any other order as it may deem fit.
10. That the present reply is a Short Reply filed for the limited purpose of placing on record the compliance of the statutory directions by the Answering Respondent. The Respondent No. 4 craves leave of this Hon'ble Tribunal to file a detailed and comprehensive response/counter-affidavit to the specific allegations raised in the Original Application at a later stage, if so required or if the Hon'ble Tribunal so directs.

PRAYER

In view of the foregoing submissions, it is humbly requested to this Hon'ble Tribunal that it may be pleased to :

- a. Take the Short Reply of the Respondent No. 4 on record ;
- b. Delete the Respondent No. 4 from the array of Parties in the present Original Application ;
- c. Pass any such and further order as this Hon'ble Tribunal deem fit and proper in the interest of justice.

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 RITESH KHARE AND NAMRATA CHANDORKAR

Namrata

Counsel for the Respondent No. 4

Office at : D-359, Lower Ground Floor,
Defence Colony, New Delhi – 110024

Contact No. : +91 8130136366

Email I.D. : info@magnuslegal.in

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...RESPONDENTS

AFFIDAVIT

I, Mr. Shakeel, S/o Mohd. Raees aged 36 yrs R/o, Mohalla Hayatnagar Tehsil & District Sambhal Uttar Pradesh, do hereby solemnly affirm and declare as under :

1. That I am the Respondent No. 4 in the present Original Application, and such I am conversant with the facts of the case and I am competent to swear this Affidavit.
2. I say that I have gone through the accompanied Short Reply and understood the same. I say that the same has been drawn under my instructions and the contents of the same are true and correct to my knowledge based on the records.
3. I say that the Annexure(s) filed with the present Short Reply are True Copies of their respective originals.

[Signature]

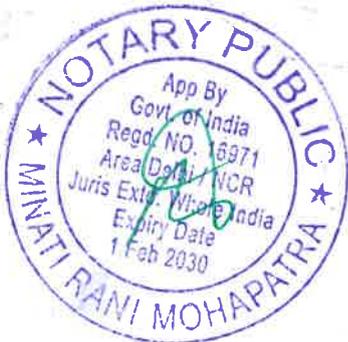
DEPONENT

VERIFICATION

Verified at Delhi on this 27th day of Jan, 2026 that the contents of the above affidavit are true to my knowledge; no part of it is false and nothing material has been concealed therefrom.

[Signature]

DEPONENT



ATTESTED

**MINATI RANI MOHAPATRA
ADVOCATE (NOTARY)
Mob. No.: 8130128457**

27 JAN 2026

ATTESTED

**NOTARY PUBLIC
GOVT. OF INDIA, DELHI**

I identify the deponent, executed who has sign. in my presence



उत्तर प्रदेश UTTAR PRADESH

45AA 522527

शपथपत्र

समक्ष:- श्रीमान मुख्य पर्यावरण अधिकारी, वृत्त-7 उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड लखनऊ
एवं

✓ श्रीमान क्षेत्रीय पर्यावरण अधिकारी क्षेत्रीय कार्यालय उ०प्र० प्रदूषण नियंत्रण बोर्ड मुरादाबाद

शपथपत्र मिनजानिव शकील पुत्र रईस निवासी-15 हाजी वाली मस्जिद झुल्ली जामान तामिन तहसील व
जिला संभल।

शपथकर्ता शपथपूर्वक निम्नलिखित कथन करता है:-

1. यह कि शपथकर्ता उपरोक्त नाम व पते का निवासी है।
2. यह कि शपथकर्ता की इकाई वाशिंग प्लांट के विरुद्ध श्रीमान मुख्य पर्यावरण अधिकारी, वृत्त-7 उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड लखनऊ के द्वारा शपथकर्ता की फर्म के विरुद्ध कारण बताओ नोटिस संदर्भ सं०-H22131/C-7/विविध-708/2025 दिनांक 02.01.2025 अप्राप्त, तदुपरांत बंदी आदेश संदर्भ सं०-H31035/C-7/विविध-708/2025 दिनांक 04.08.2025 जोकि दिनांक 08.08.2025 को प्राप्त हुआ के अनुपालन में शपथकर्ता ने अपनी उल्लेखित इकाई की विद्युत एवं जल आपूर्ति को बंद करते हुए इकाई अग्रिम आदेशों तक पूर्णतः बंद कर दिया गया है।
3. यह कि शपथकर्ता शपथपूर्वक विद्याश दिलाता है कि अपनी इकाई का संचालन उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड लखनऊ एवं क्षेत्रीय कार्यालय द्वारा निर्धारित मानकों के अनुरूप जल एवं वायु की सहमती प्राप्त करते हुए एवं इकाई के अन्दर कृषिबाह्य शुद्धिकरण संयंत्र (ETP) की स्थापना कर इकाई को संचालित करेगा।

यह कि, शपथपत्र का पैरा नं०-1 ता 3 में निजी ज्ञान में सब सच व सही है कुछ झूठ नहीं है और न ही कुछ छिपाया गया है। ईश्वर में से मदद करे।

(Signature)
शपथकर्ता

V.K.S. C-1
Advocate / Lawyer

(Signature)
शपथकर्ता

NC
- True Copy -

ADVANCE SERVICE || OA NO. 130 OF 2025 | VARUN GULATI V. STATE OF UTTAR PRADESH & ORS.

1 message

Magnus Legal <info@magnuslegal.in>
To: Mansi Chahal <mansichahal104@gmail.com>

27 January 2026 at 20:18

Dear Sir,

Please find attached to this email the scanned copy of the "Short Replies" filed on behalf of the Respondent Nos. 4 & 5 in the above captioned matter.
Kindly consider this as an advance and formal service of the same.

Thanks and regards,

Magnus Legal Services LLP

Head Office : D-359, LGF,
Block D, Defence Colony, New Delhi - 110024
Website : www.magnuslegal.in
Email : info@magnuslegal.in
Mobile/WhatsApp: 8287563364

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2 attachments

 **VARUN GULATI V STATE OF UTTAR PRADESH AND ORS __ R -4.pdf**
509K

 **VARUN GULATI V STATE OF UTTAR PRADESH AND ORS __ R -5.pdf**
401K